

(d) the reaction of Government and when the final decision is likely to be taken?

**THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER):** (a) No such proposal is pending with this Department. However, M/s. Indo-Swiss Synthetic Gem Manufacturing Company Limited has submitted an application to the Specified Authority under section 72-A of the Income Tax Act, for claiming tax relief for revival of M/s. Introc Pharmaceuticals Limited.

(b) No, Sir.

(c) and (d). Does not arise.

#### **Orissa's Power Projects and Rural Electrification Schemes**

3335. **SHRI RASABEHARI BEHERA:** Will the Minister of ENERGY AND COAL be pleased to state:

(a) how many power projects proposals and rural electrification proposals of the Government of Orissa are awaiting clearance from the Union Government; and

(b) is there any special weightage in rural electrification programme for backward areas like Orissa?

**THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):** (a) One Multi-purpose project and four hydro-Electric schemes, (i) Bhimkund Multi-purpose project, (ii) Hirakud St. III, (iii) Balimela St. II, (iv) Upper Kolab Extn. and (v) Rengali Extension, submitted by Government of Orissa are currently under examination in the Central Electricity Authority/Central Water Commission. Also, 42 rural Electrification schemes involving a loan outlay of Rs. 14.94 crores submitted by the Orissa State Electricity Board were awaiting financial sanction by the Rural Electrification Corporation as on 31.5.1980. Of these,

12 schemes for a loan outlay of Rs. 4.39 crores were at various stages of examination in the Corporation and the remaining 30 schemes involving a loan outlay of Rs. 10.55 crores had, after appraisal, been referred back to the Orissa State Electricity Board and were pending with them for revision/clarification.

(b) The Corporation has been offering concessional terms in regard to rates of interest and period of repayments and also liberalised norms in regard to viability criteria in backward areas including those in Orissa. Orissa, whose level of village electrification is less than 50 per cent, is also eligible to draw special funds for rural electrification under the Revised Minimum Needs Programme (RMNP) on liberalised terms and conditions.

#### **Setting up of State Electricity Board in Tripura**

3336. **SHRI AJOY BISWAS:** Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether Government of Tripura have submitted any proposal to the Central Government for setting up of State Electricity Board in Tripura;

(b) if so, whether Government have approved the proposal; and

(c) if not, the reason thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):** (a) The Government of Tripura submitted a proposal to the Ministry of Energy in January, 1979 for issue of a notification by the Government of India under the Electricity (Supply) Act, 1948, to enable the State Government to constitute a State Electricity Board in Tripura.

(b) The Government of India did not approve the proposal.

(c) The main reason for not approving the proposal of Tripura Govern-